

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/961/2021

This the 30th day of June 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Bharti aged 20 years, D/o Gopal Dass, R/o Village Rakh Amb Talli Tehsil and District Samba (184121), Group C.

.....Applicant

(Advocate:- Mr. Iqbal Hussain Bhat)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary, General Administration Department, Civil Secretariat, Jammu (180001).
2. Commissioner Secretary Health and Medical Education Department, Civil Secretariat, Jammu (180001).
3. Director, Health Services, Jammu (180001).
4. Deputy Commissioner Samba (184121).
5. Deputy Commissioner Kathua (184102).
6. Assistant Commissioner Revenue Kathua (184101).
7. Chief Medical Officer Samba (184121).
8. Block Medical Officer Samba (184121).

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned Sr. C.G.S.C.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a speaking and reasoned order within a stipulated time frame.



2. We have heard Mr. Iqbal Hussain Bhat, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation preferred by the applicant and pass a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun